

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3231
ANSWERED ON:13.12.2012
CARTELISATION BY CEMENT COMPANIES
Punia Shri P.L.

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Union Government proposes to bring any legislation to check the recurrence of cartelisation by companies in future;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT)

(a) to (c) The Competition Commission of India has been set up under the provisions of the Competition Act, 2002 and is fully functional to eliminate practices having adverse effect on competition, including cartelization by companies.